

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.464
CP/212A /ND/2019

IN THE MATTER OF:

G R Venkatesha Iyer	...	Applicant
Versus		
Ansal Properties & Infrastructure	...	Respondent

under Section 73 (4).

Order delivered on 15.02.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Petitioner	:	
For the Respondent	:	Mr. Gaurav Sethi, Mr. Anmol Joshi, Mr. Deeptanshu Chandra, Mr. Anant Bajpai, Mr. Rahul Pawar, Advs. for C.S. of A.P.I.L.
For the RP	:	Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Awnish Kumar, Mr. Ashwani Kumar Singla, Advs.
For the Serene Residency Group Housing Project	:	Mr. Navneet Kumar Gupta, Adv.

ORDER

Ld. Counsel for the Respondent present physically. Today no representation on behalf of the Applicant. The Ld. Counsel for the Respondent submit that as per the orders of the Hon'ble NCLAT, the claim amount has been paid to the Applicant. In the interest of justice let a notice of hearing be served on the Counsel for the Applicant. Post it on **29.02.2024**.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)